

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Asha Ram
FIR No. 49/2011
PS Tilak Nagar
U/s. 302/323/34 IPC

29.06.2020

Present : Ld. Addl. PP for the State.

Sh. Rakesh Dubey, Ld. Counsel for applicant/accused.


This is an application filed U/s. 439 CrPC on behalf of applicant/accused Asha Ram for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Tilak Nagar.

Accused Asha Ram has been in J/c since the year 2011.

Accordingly, In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Asha Ram is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent.

 Contd..2..

197

State Vs. Asha Ram
FIR No. 49/2011
PS Tilak Nagar

--2--

Before releasing the accused, the Jail Superintendent shall verify the Delhi address of applicant/accused Asha Ram. The Superintendent shall also verify if the conduct of accused Asha Ram was good and peaceful in jail during the custody period, as the interim bail has been granted subject to good conduct of the accused in judicial custody.


The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 30/07/2020, whichever is earlier. The application is disposed of accordingly.

Copy of this order be given to Ld. Counsel for applicant/accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
29.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Shaiju R
FIR No. 420/2014
PS Paschim Vihar
U/s. 498A/304B/34 IPC**

29.06.2020

This is an application moved for grant of interim bail under Section 439 Cr.PC on behalf of applicant / accused Shaiju R in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Punit Jaiswal, Ld. Counsel for applicant/accused has appeared through video conferencing through video call at his mobile no. 9891234058 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.



Contd..2..

State Vs Shaiju R
FIR No. 420/2014
PS Paschim Vihar
U/s. 498A/304B/34 IPC

-2-

Police report received from SI Baljeet Singh, PS Paschim Vihar East alongwith report regarding no previous involvement of applicant/accused in any other criminal case.

Report received from the concerned Superintendent, Central Jail No. 07, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

As per record, the earlier interim bail application of applicant/accused was dismissed on 03.06.2020 on the ground of address of outside of Delhi, i.e. Kerala.

Accused has been in JC since 2015 for the offence punishable under Section 302/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused **Shaiju R** is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent **subject to verification of Delhi address of friend of applicant/accused**. The interim bail shall be subject to following conditions:

Contd..3..



State Vs Shaiju R
FIR No. 420/2014
PS Paschim Vihar
U/s. 498A/304B/34 IPC

-3-

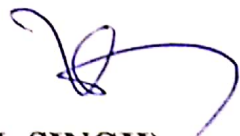
1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 29.07.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of the order be sent to Ld. Counsel for applicant/accused through Whatsapp, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
29.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1226/2020
State Vs Saurav Khatri
FIR No. 70/2020
PS Ranhola
U/s. 302/120B**

29.06.2020

This is an application moved for grant of regular bail under Section 439 Cr.PC on behalf of applicant / accused Saurav Khatri.

Present: None for the State.

Sh. R K Lamba, Ld. Counsel for applicant/accused has appeared through video conferencing through video call at his mobile no. 9899328383 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

Sh. Gaurav Sharma, Ld. Counsel for complainant.

Police reply already received from Inspector Nitin Kumar, PS Ranhola.

Since none is present on behalf of State, present application is adjourned for appearance of Ld. Addl. PP for the Sate and consideration on 03.07.2020.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
29.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Rohit Gupta
FIR No. 387/2015
PS Nangloi
U/s. 392/397/411/34 IPC &
Section 25/27/54/59 Arms Act.

29.06.2020

This is an application moved on behalf of applicant/accused Rohit Gupta for regular bail.

Present : Ld. Addl. PP for the State.

Sh. Praveen Kumar Pachauri, Ld. Counsel for applicant /
accused.

Sh. Deepak Gupta, elder brother of applicant/accused.

Arguments heard on bail application of
applicant/accused.

As per record, accused Rohit Gupta was earlier on bail but NBW was issued against him due to non appearance in court. On 12/02/2020, Mr. Deepak Gupta, elder brother of accused Rohit produced accused Rohit before the Court with the submission that Rohit had started consuming narcotic substances and had been indulging in petty crimes. Upon submission of Mr. Deepak Gupta, accused Rohit was taken into judicial custody on 12/02/2020.

 Contd..2..


State Vs. Rohit Gupta
FIR No. 387/2015
PS Nangloi

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Today Mr. Deepak Gupta states that he will control activities of accused Rohit and shall ensure that the accused maintains good and peaceful behaviour.

In view of the facts and circumstances and submissions of elder brother, the bail application is allowed. Accused Rohit is admitted to bail subject to furnishing personal bond of Rs.25,000/- with one surety of like amount.

The application is disposed of accordingly.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
29.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1208/2020
State Vs Deepu Singh @ Kada
FIR No. 667/2019
PS Nihal Vihar
U/s. 304/341 IPC**

29.06.2020

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Deepak Ghai, Ld. Counsel for applicant/accused.
ASI Shankar Singh from PS Nihal Vihar present and
files reply.

This is an application for grant of interim bail moved under section 439 Cr.PC on behalf of applicant/accused Deepu Singh @ Kada in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

Arguments heard on the interim bail application.

The accused has been in JC since 08.07.2019, i.e., for a period lesser than one year for the offence u/s 304/341 IPC. The application of applicant/accused for grant of regular bail has already been dismissed on merits.



Contd..2..


Bail Application No. 1208/2020
State Vs Deepu Singh @ Kada
FIR No. 667/2019
PS Nihal Vihar
U/s. 304/341 IPC

-2-

Report received from the concerned Superintendent, Central Jail No. 03, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail. There is no pressing ground for grant of interim bail to the applicant/accused.

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the bail application is dismissed.

Copy of the order be given dasti to Ld. counsel for applicant/accused as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
29.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Rahul
FIR No. 1531/2015
PS Tilak Nagar
U/s. 302/34 IPC & Sec 25/54/59 Arms Act**

29.06.2020

This is an application moved for grant of interim bail under Section 439 Cr.PC on behalf of applicant / accused Rahul in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Vivek Singh, Ld. Counsel for applicant/accused has appeared through video conferencing through video call at his mobile no. 9811097145 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.



Contd..2..

State Vs Rahul
FIR No. 1531/2015
PS Tilak Nagar
U/s. 302/34 IPC & Sec 25/54/59 Arms Act

Bail Application A
FIR No. 1531/2015
PS Tilak Nagar
U/s 302/34 IPC & Sec 25/54/59 Arms Act

-2-


Police reply received from Inspector/ATO Kashmiri Lal, PS Tilak Nagar alongwith report regarding previous involvement of applicant/accused in other criminal case FIR No. 1532/2015, PS Tilak Nagar and case FIR No. 33/2017 in which, applicant/accused has been convicted and sentenced for imprisonment of 1095 days with fine of Rs.5,000/-.

As per report received from concerned Jail Superintendent, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules.

As per record the earlier bail application of applicant/accused Rahul was dismissed vide order dated 19.06.2020.

The application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the bail application is dismissed.

Copy of the order be sent to Ld. Counsel for applicant/accused through Whatsapp, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
29.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Aas Mohammad @ Ashu
FIR No. 337/2017
PS Punjabi Bagh
U/s. 392/397/411/34 IPC

29.06.2020

Present : Ld. Addl. PP for the State.

Sh. Ayub Ahmed Qureshi, Ld. Counsel for applicant /
accused.

This is an application filed U/s. 439 CrPC on behalf of
applicant/accused Aas Mohammad @ Ashu for grant of interim bail
in view of criteria laid down by Hon'ble High Powered Committee of
Delhi High Court for grant of interim bail.

As per report received from Superintendent, Jail No.01,
Tihar, the conduct of the accused in the jail is unsatisfactory and he
has been given punishment ticket for violating the jail rules six times.

As per report, accused Aas Mohammad @ Ashu has
previous criminal history of involvement in as many as 22 heinous
offences, out of which he has been in judicial custody in 16 cases.

Considering the conduct of accused in jail and previous
involvements in another 22 heinous offences, this case is not covered

 Contd..2..

State Vs. Aas Mohammad @ Ashu --2--
FIR No. 337/2017
PS Punjabi Bagh

under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

The present application for interim bail is, therefore, dismissed as not maintainable.

Copy of this order be given dasti to Ld. Counsel, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI

29.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Puran
FIR No. 49/2011
PS Tilak Nagar
U/s. 302/308/34 IPC

29.06.2020

Present : Ld. Addl. PP for the State.

Sh. Manoj Khatri, Ld. Counsel for applicant/accused has appeared through video conferencing, through video call at his mobile no. 9811383828 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/ accused is visible and audible to all the persons present in the court room.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Puran for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Tilak Nagar.

 Contd..2..

State Vs. Puran
FIR No. 49/2011
PS Tilak Nagar

--2--

Report received from the Central Jail No.01, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

Accused Puran has been in J/c since the year 2012.

Accordingly, In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Puran is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 30/07/2020, whichever is earlier. The application is disposed of accordingly.

 *Contd..3..*

State Vs. Puran
FIR No. 49/2011
PS Tilak Nagar

--3--

Copy of this order be sent to Ld. Counsel for applicant/accused through Whatsapp for intimation.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
29.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Saddam @ Gauri
FIR No. 397/2019
PS Hari Nagar
U/s. 3/4 MCOC Act

29.06.2020

This is an application filed U/s. 439 CrPC on behalf of applicant/accused for grant of interim bail.

Present : Ld. Addl. PP for the State.

Sh. Deepak Sharma, Ld. Counsel for applicant/accused has appeared through video conferencing, through video call at his mobile no. 9810573756 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/ accused is visible and audible to all the persons present in the court room.

Reply to the bail application received from IO is perused.
Arguments on bail heard from both sides.

Sh. Ram Singh, ACP Hari Nagar alongwith SI Pankaj Parashar and SI Amit Sehrawat are present.

Through this application, accused Saddam @ Gauri has sought interim bail of 30 days on the ground of marriage of his sister Ms. Ruffi Naaz at village Mawana, Meerut, U.P.

 Contd..2..

State Vs. Saddam @ Gauri --2--
FIR No. 397/2019
PS Hari Nagar

Bail Application
FIR No. ?
PS H
U/

As per record, this accused was earlier granted custody parole of 08 hours on 20/06/2020 to attend the marriage of his another sister at village Mawana, Meerut, U.P.

Strangely, it has been mentioned in the application that the marriage of the sister has been fixed for 30/06/2020 and accused needs to arrange funds for the marriage and he is the only person to take care of arrangement of the marriage.

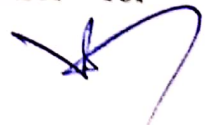
IO has verified from father of the accused that the marriage has been postponed for 14/07/2020.

At this stage, Ld. Counsel for applicant/accused has requested through video conferencing to withdraw the present application for interim bail.

On request of Ld. Counsel for applicant/accused, the present application for interim bail is dismissed as withdrawn.

The application is disposed of accordingly.

Copy of this order be sent to Ld. Counsel for applicant/accused through Whatsapp for intimation.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
29.06.2020

SC No. 2198/2020
State Vs Deepanshu @ Fun etc.
FIR No. 70/2020
PS Ranhola
U/s. 302/120B IPC

29.06.2020


Fresh case received by way of assignment. It be checked and registered.

Present: None for the State.

Both accused are stated to be in JC not produced from JC.

Sh. R K Lamba, Ld. Counsel for accused Saurav Khatri has appeared through video conferencing.

Put up on consideration on 03.07.2020.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
29.06.2020

UID No. _____
Sandeep Vs. Shaloo
PS Nihal Vihar
U/s. 397 Cr.PC

29.06.2020

Fresh revision petition under Section 397 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Surender Yadav, Ld. Counsel for revisionist
alongwith revisionist.

The revisionist has preferred revision against order dated 23.08.2017 of Ld. MM, Mahila Court-04, West.

Application under Section 5 of Limitation Act has been filed for condonation of delay in filing the present revision petition.

The ground of condonation is that earlier counsel of the revisionist did not counsel / advice him timely to take recourse against impugned order dated 23.08.2017.

Ld. Counsel for revisionist that the revisionist was sent to JC on 23.02.2018 by Executing Court of Ld. MM, that was executing the order dated 23.08.2017.

Presently, the revisionist is on interim bail granted by the court of Ld. MM due to COVID-19 situation. I find no ground to stay the operation of impugned order dated 23.08.2017.




Contd..2..

UID No. _____
Sandeep Vs. Shaloo
PS Nihal Vihar
U/s. 397 Cr.PC

-2-

Issue notice of the revision petition and accompanying application u/s 5 of Limitation Act to the respondent on filing of PF/Speed Post/E-mail address/SMS/Whatsapp/Dasti, returnable for 10.07.2020.

The revisionist states that the mobile number of the respondent Ms. Shaloo is **9268051716**. The intimation of present revision petition and NDOH be sent to respondent Ms. Shaloo by the Court staff through SMS / Whatsapp.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
29.06.2020